

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.2/97.

Date of Order: 1.1.97

BETWEEN :

P.Shaik Sahib

.. Applicant.

AND

1. The Divisional Rly. Manager,  
-cum-Divisional Personnel  
Officer, Guntakal Division,  
S.C.Rly., Guntakal.

2. The General Manager,  
S.C.Rly., Rail Nilayam  
Secunderabad.

3. The Union of India,  
Rep. by Secretary,  
Ministry of Railways,  
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr. Briz Mohan Singh

Counsel for the Respondents

.. Mr. D.F.Paul.

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PAKAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr.Briz Mohan Singh, learned counsel for the applicant and Mr.V.Bhimanna, for Mr.D.F.Paul, learned standing counsel for the respondents.

2. The applicant retired from service on 30.11.94. His pensionary benefits have been settled treating his service from 1967 as temporary Khalasi. His earlier service as Casual labour from 22.10.62 to 11.2.64 <sup>was</sup> ~~is~~ also counted. In Letter No.G/P.621/III/DSL/Vol.III, dt. 1.11.95 (A-4) it is stated in ~~that letter~~ that he was not in service in the year from 1964-67 and hence <sup>was</sup> ~~is~~ that period ~~is~~ not counted. The ~~applicant submits that period~~

3

~~is not counted.~~ The applicant submits that he worked during that period also from 12.2.64 to 15.2.67 and that period has not been mentioned in the Service Register due to omission,

If that is also counted he will get higher pensionary benefits.

3. This OA is filed praying for a direction to the respondents to count the period from 11.2.64 to 15.2.67 also for purpose of calculating his final settlement dues.

5. The OA is ordered as above with no order as to costs.

( B.S. JAI PARAMESHWAR )  
Member (Jud1.)

1.185

Dated : 1st January, 1997

(Dictated in OpenCourt)

sd

( R. RANGARAJAN )  
Member (Admn.)

## RANGKAJAN

Mr. B.  
Regis Hall

**Copy to:-**

1. The Divisional Rly Manager cum Divisional Personnel Officer, Guntakal Division, S.C.Rly, Guntakal.
2. The General Manager, S.C.Rly, Rail Nilayam, Sec'bad.
3. The Secretary, Ministry of Railways, Union of India, New Delhi.
4. One copy to Sri. B.Mohan Singh, advocate, CAT, Hyd.
5. One copy to Sri. D.F. Paul, SC Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

**Rsm/-**

③ 9/1/97

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(R)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED: 1/1/97

ORDER/JUDGEMENT

R.A./C.P./M.A. No.

R.A. NO. 2/97

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH

17 JAN 1997 *Notary*

हैदराबाद न्यायपीठ  
HYDERABAD BENCH